

Foreign aid to Organisations

7786. SHRI AJIT P.K. JOGI:
SHRI SANJAY DALMIA:
SHRI K. MOHAMMED
KHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news report published in the Hindi edition of 'Sunday Mail' (May 15—22nd, 1994) regarding inflow of massive foreign aid to 144 organisations foremost amongst them being BJP, RSS and other frontal organisations even during 1992-93;

(b) whether Government have made any enquiry into the background of the donors, their connections with political parties and other related matters; and

(c) if so, with what results?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) (a) Yes, Sir. Under the Foreign Contribution (Regulation) Act, 1976, Political parties are banned from receiving foreign contribution. However, Organisations of a political nature, not being a political party can receive foreign contribution after obtaining prior permission of the Central Government. Only VHP [since banned under Unlawful activities (Prevention) Act, 1976] had obtained prior permission to receive foreign contribution and it reported receipt of Rs. 5,18,136/- during the year 1992.

(b) and (c) The donor agencies are not covered under the Foreign Contribution (Regulation) Act, 1976.

Alarming Corruptions in the Country

7787. SHRI NYODEK YONGGAM:
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that sometime ago the Members of Parliament in both the Houses expressed

their great concern over the alarming rampant corruption in the country;

(b) whether Government intelligence agencies are not functioning effectively their duties to book the culprits; and

(c) if so, what action is being taken by Government to deal with the situation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) (a) to (c) Government intelligence agencies are functioning quite effectively. Whenever, any instance of corruption comes to the notice of the Government, suitable action is taken in accordance with the law by the concerned Government agencies.

Harassment of Nepalis by Police

7788. SHRI RATNA BAHADUR RAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware regarding the harassment of Nepalis travelling for Assam by the police there;

(b) whether it is a fact that the citizens of Nepal are permitted to travel any where (barring restricted areas) in India, stay for their livelihood here as per the Treaty of 1950 signed between India and Nepal; and

(c) if so, what remedial measures have been taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) (a) The Government are aware of the incidents of harassment to Indian citizens of Nepali origin at the Srirampur check gate in 1991. No recent incidents have come to notice.

(b) Yes, Sir.

(c) Government of Assam have issued instructions to all the Deputy Commissioners/Superintendents of Police concerned to ensure that no innocent person is harassed at the checkposts.